

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

RAJYA SABHA

**UNSTARRED QUESTION NO. 1849
TO BE ANSWERED ON 17.03.2022**

PUBLICATION OF RULES UNDER VARIOUS LABOUR CODES

1849 SHRI M. SHANMUGAM:

Will the Minister of Labour and Employment be pleased to state:

- (a) the present status of publication of rules under the various labour codes and implementation of new labour codes;**
- (b) whether the grievances and objections raised by various trade unions were sorted out before implementation;**
- (c) whether meeting of all trade unions will be called for discussion before finalizing the rules under various labour codes; and**
- (d) if so, details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) & (b): "Labour" is in the Concurrent List of the Constitution and under 4 Labour Codes, rules are required to be framed by the Central Government as well as by the State Governments. As a step towards implementation of the four Labour Codes, the Central Government has published the draft Rules under 4 labour Codes, inviting suggestions and objections from all stakeholders. Till date, the provisions of Section 142 of the Code on Social Security, 2020 and the provisions related to the Central Advisory Board as specified under Section 42 and 67 of the Code on Wages, 2019 have come into effect.

As per available information, 27, 23, 21 and 18 States/UTs have pre-published draft Rules under the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 respectively.

(c) & (d): Three tripartite meetings; inviting representatives of all Central Trade Unions and Employers' Associations; were also convened to discuss the draft Rules framed under the 4 Labour Codes on 24th December, 2020, 12th January, 2021 and 20th January, 2021 respectively.
